

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 117

IN THE MATTER OF:

Bhushan Power & Steel Ltd.

CP (IB) No.232/Chd/Hry/2019

...Petitioner-Operational Creditor

Versus

Shiv Tools Engineering Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rajansh Thukral, Advocate

For the Respondent : Mr. Pulkit Goyal with Ms. Ramneek Kaur,
Advocates

ORDER

A date is requested by the Ld. Counsel for the petitioner-Operational Creditor on the ground that the appeal bearing Company Appeal (AT) (INS) No.1387/2022 titled as "***Bhushan Power & Steel Ltd. Vs. Shiv Tools Engineering Pvt. Ltd.***" in which order dated 31.08.2022 has been challenged passed in IA No.21/2022 which is pending before the Hon'ble NCLAT and the next date of hearing is fixed for 08.07.2024. It is jointly stated by both the parties that it was directed by the Hon'ble NCLAT that this matter be heard after the date fixed before the Hon'ble NCLAT therefore, let the matter be listed for 10.07.2024.

In the meantime, it is stated by the Ld. Counsel for the petitioner that he will move an application before the Hon'ble NCLAT for withdrawal of the

said appeal and will file fresh application for substitution of the Authorized Signatory after resolution passed by the Company. Be that as it may be.

List the matter for 10.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)